

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:365

ANSWERED ON:21.04.2010

UNFAIR PRACTICES IN EDUCATIONAL INSTITUTIONS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether cases of charging of capitation fee or misleading the students with false claims and promises by educational institutions in the country have increased over the years;
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) whether a legislative proposal to check unfair practices including charging of capitation fee by the educational institutions has been cleared by the Government;
- (d) if so, the salient features of the said proposal;
- (e) whether the Government has also consulted all stakeholders in the matter;
- (f) if so, the details thereof; and
- (g) the remedial steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (g): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF LOK SABHA STARRED QUESTION NO.365 ON 21.04.2010, ASKED BY SHRI EKNATH M. GAIKWAD AND SHRI B.B. PATIL, HON'BLE MEMBERS OF PARLIAMENT, REGARDING UNFAIR PRACTICES IN EDUCATIONAL INSTITUTIONS.

(a) to (g): While no information on charging of capitation fee or misleading claims by institutions in higher education is centrally maintained, attention of the Government has been drawn from time to time to the public concern that institutions should not resort to unfair practices, such as charging of capitation fee low quality delivery of education services and false claims of quality of such services through misleading advertisements.

Legislative proposal for prohibition and punishment of unfair practices adopted by technical and medical educational institutions and universities has been finalized for introduction in Parliament and information on the provisions would be placed before Parliament on its introduction.

A draft of the legislative proposal was circulated to State Governments and was discussed at the conference of State Education Secretaries on 23rd July, 2009. The proposal was also discussed at the meeting of the Central Advisory Board on Education (CABE), which is the highest policy advisory body to Government in education, in its meeting on 31st August, 2009, with membership of State Education Ministers and eminent persons from different walks of life including academia.